

S.O. (APP)

Lshy

22/07/19

R61/C

NO. 1813. / APP
 Date 23/07/19

No:J-1/5/2018-CPU
 Government of India
 Ministry of Consumer Affairs, Food and Public Distribution
 (Department of Consumer Affairs)

Krishi Bhavan, New Delhi
 The 18th July, 2019

To

1. The Registrar General, Supreme Court of India.
2. The Registrars in the High Courts
3. The Registrar, National Consumer Disputes Redressal Commission
4. The Secretaries in the Central Ministries/Departments.
5. The Chief Secretaries in all the States/UTs.

Subject: - **Appointment of Members in the National Consumer Disputes Redressal Commission (NCDRC), New Delhi.**

Sir/Madam,

Under the Consumer Protection Act, 1986, the Government of India has established the National Consumer Disputes Redressal Commission (NCDRC), which is located in New Delhi. The powers and functions of the NCDRC are as per the Consumer Protection Act, 1986.

2. It is proposed to appoint Members in the National Consumer Disputes Redressal Commission.

3. The eligibility criteria are as follows:

A person shall not be qualified for appointment as Member unless he is a person of ability, integrity and standing and having special knowledge of and professional experience of not less than twenty years in economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the National Consumer Disputes Redressal Commission.

Out

8. Persons who are serving under the State/Central Government or any other organizations, should send their particulars through proper channel (administrative Ministry/Department/State/UTs).

9. The Department of Consumer Affairs reserves the right to cancel the advertisement at any time without assigning any reasons. This vacancy circular and application form and the Consumer Protection Act, 1986 are also placed in the Ministry's website "www.consumeraffairs.nic.in" for easy accessibility.

Yours faithfully,


(G.C.Rout)

Deputy Secretary to the Government of India

Telefax: 011-23389936/dscpu-ca@nic.in

8	In the case of serving officers	
i	Date of joining service	
ii	Present designation	
iii	Scale of pay and basic Pay	
iv	Date of superannuation	
9	In the case of retired officers	
i	Date of superannuation	
ii	Last post held	
iii	Last pay scale	
10	Relevant experience [minimum 20 years in the areas of economics, business, commerce, law, finance, accountancy, management, industry, public affairs, administration (in descending order of chronology) in case of non-judicial Member and for 10 years in the case of Judicial Member]	

S1. No.	Position Held	Name & Address of Organization	Period (From-to)	Nature of Work handled
i.				
ii.				
iii.				
iv.				
v.				
vi.				
vii.				
viii.				

	<p>corporate owned or controlled by the Government; or</p> <p>(e) has in the opinion of the Central Government such financial or other interest as is likely to affect prejudicially the discharge by him of his functions as a member; or</p> <p>(f) has such other disqualifications as may be prescribed by the Central Government.</p>	
14	State of health	
15	<p>Copies of best five judgements/other judicial orders passed by the candidate to be enclosed?</p> <p>[applicable in case of persons applying as a Judicial Member].</p>	Yes/No
16	Details of office in which the last five ACRs will be available including details of last employer (in case of retired officials):	

Place:

Date:

Signature.
(Name)